

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:738
ANSWERED ON:25.11.2011
AGENCY TO MONITOR WORKING OF POWERCOMPANIES
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of POWER be pleased to state:

- (a) whether the Government has set up any Central agency to monitor the working of companies engaged in the generation and distribution of power, both in public and private sectors in the country;
- (b) if so, the details thereof;
- (c) the number of cases of irregularities which have come to the notice of the agency against these companies during the last three years and the number of cases disposed of during the period; and
- (d) the action taken against the erring companies?

Answer

MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) to (d): Under the Electricity Act, 2003, the Appropriate Commission, Central Electricity Authority (CEA), the Load DespatchCentres and District Committees have the responsibilities inter alia of monitoring different aspects of the working of various Licensees in the power sector. The relevant provisions of the Act, viz., sections 79 and 86 dealing with the functions of Central Electricity Regulatory Commission (CERC) and State Electricity Regulatory Commissions (SERCs), section 73 dealing with the functions of CEA, sections 28 and 32 dealing with the functions of Load DespatchCentres and section 166 (5) dealing with the District Committees are enclosed as Annex-I.

The Appropriate Commission has powers under section 142 of the Act to impose penalty against any person for contravention of the provisions of the Act, policies, rules and regulations framed under the Act. The Commission has also the power under Section 143 of the Act to impose penalty on any person for non-compliance of the directions of Regional Load dispatch Centre (RLDC). A statement indicating actions taken by CERC for contravention of the directions and regulations of CERC is enclosed as Annex-II and for non-compliance of the directions of RLDC at Annex-III.